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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 214/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Indure Pvt Ltd.
V/s.
Kobra West Power Co. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya J. Pandya	Advocate	Applicant	A J. Pandya
2.				


ORDER

Learned Advocate Mr. Aditya Pandya present for Operational Creditor/Petitioner.
None present for Respondent.

Petitioner field unserved cover addressed to Respondent with an endorsement from
a postal department with a remark "refused to receive".

Objections not filed.

List the matter on 01.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 17th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL